

**Foreign Exchange Replenishment Licence of
Coca-Cola Export Corporation**

5301. SHRI NIHAR LASKAR:
SHRI P. GANGADEB:
SHRI BHOGEN德拉 JHA:

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) whether his Ministry had asked the Foreign Trade Committee to examine the question of the foreign exchange replenishment licence of the Coca-Cola Export Corporation;

(b) if so, the time by which the Committee is likely to submit its report;

(c) the points referred to the Committee; and

(d) whether his Ministry's recommendation of the cut in the licence from the usual 20 per cent to 40 per cent of the export earnings had been withdrawn and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD)

(a) to (d) Ministry of Industrial Development has not requested any Committee in the Ministry of Foreign Trade to examine the question of the foreign exchange replenishment licence of M/s. Coca-Cola Export Corporation. However, the Ministry of Foreign Trade has itself appointed a Committee of officers to look into the import content of the Coca-Cola concentrate which is being exported in order to recommend the rate of replenishment licence on such exports. The Committee has to submit its report to that Ministry. In so far as the Ministry of Industrial Development is concerned, it has, on a reference received from the Ministry of Foreign Trade suggested a revision in the rate of import replenishment on the export of Coca-Cola concentrate which is under consideration in that Ministry.

Bottling Plants of Coca-Cola

5302. SHRI BHOGEN德拉 JHA: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) whether out of the 24 bottling plants of the Coca-Cola Complex, only four are

licensed and if so, the reasons therefor; and

(b) what was the total initial invested capital, in terms of foreign exchange, in bottling, making concentrates and manufacturing of the various Coca-Cola plants?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD):

(a) Of the various units engaged in the bottling of soft drinks like Coca-Cola, only 3 units had been, in the year 1957, granted Registration Certificates under the Industries (Development & Regulation Act, 1951 and one of these units was also subsequently (in the year 1961) granted an expansion licence under the Act. In view of the relaxations in industrial licensing announced by the Government in the subsequent years, the remaining units were not required to take out licences under the Act.

(b) The information is being collected and will be laid on the Table of the House.

**Patents issued in respect of processes based
on Cashew Nut Shell Liquid**

5303. SHRI C. JANARDHANAN: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) the important industrial uses of cashew nut shell liquid in India at present;

(b) the number of patents so far issued by Government in respect of processes based on this liquid; and

(c) the purposes for which the patents have been issued?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD):

(a) Presently cashew nut shell liquid is chiefly used in the industries like, paints and varnishes brake linings, insulating varnishes, electrical windings/conductors, rubber compound resins, laminating resins, the rmo-setting resins, cashew lacquers, cashew cements etc.

(b) and (c) Information is being collected and will be laid on the Table of the House.